

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:1086

ANSWERED ON:29.11.2012

INTER-STATE WATER DISPUTES

Abdulrahman Shri ;Patil Shri C. R. ;Shetkar Shri Suresh Kumar;Siricilla Shri Rajaiah

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) the details of the Inter-State water disputes which are pending since a long time;
- (b) whether Gujarat is also affected by these disputes;
- (c) if so, the details thereof; and
- (d) the steps taken/proposed to be taken for amicable settlement of these disputes, dispute- wise?

**Answer**

THE MINISTER OF WATER RESOURCES ( SHRI HARISH RAWAT)

(a) to (d) No Inter-State water disputes is pending with the Union Government. However, in the recent Judgment in CWJC No 3521/93 filed by Saryu Rai and others Vrs UOI and Ors before Patna High Court regarding proper share of Bihar in flow of water in Sone river, Hon'ble High Court disposed off Writ Petition with the direction to the Union of India to constitute a Tribunal under the provisions of the Inter State River Water Disputes (ISRWD) Act, 1956. However as per ISRWD Act 1956, a Tribunal can be constituted only when a request is received under Section 3 of the Act from concerned State Government and so far no reference has been received from any State Government. Further the status of various Inter-State water disputes which have already been referred to Tribunals for conflict resolution is given below.

Sl.

No River/Rivers States concerned Date of Reference  
to the Tribunal

1 Ravi & Beas Punjab, Haryana April, 1986  
and Rajasthan

2 Cauvery Kerala, Karnataka, June, 1990  
Tamil Nadu and  
Puducherry

3 Krishna Karnataka, Andhra April, 2004  
Pradesh and Maharashtra

4 Madei/Mondovi/ Goa, Karnataka November, 2010  
Mahadayi and Maharashtra

5 Vamsadhara Andhra Pradesh March, 2010  
& Orissa

The water dispute related to Ravi & Beas was referred to the Ravi & Beas Waters Tribunal (RBWT) in 1986 under Section 14 of the said Act. RBWT submitted its report on 30.1.1987 under section 5(2) of the Act. Party States and Central Government have sought explanation/guidance under section 5(3) of the Act from the Tribunal.

The Cauvery Water Disputes Tribunal (CWDT) submitted report and decision under section 5(2) of the ISRWD Act, 1956 on 5.2.2007. Party States and Central Government have sought guidance/ clarification from the tribunal under section 5(3) of the Act. Further, party States have also filed Special Leave Petitions (SLPs) in Hon'ble Supreme Court against the report and decision of the tribunal.

In accordance with provision in the decision of Krishna Water Disputes Tribunal (KWDT), the second KWDT was constituted in 2004. The effective date of constitution of Krishna Water Disputes Tribunal (KWDT) is 1.2.2006. The KWDT submitted its report and decision under Section 5 (2) of the ISRWD Act, 1956 on 30.12.2010 to the Central Government. Party States and Central Government have sought guidance/ clarification from the tribunal under section 5(3) of the Act.

The Vamsadhara Water Dispute Tribunal (VWDT) has been constituted by the Central Government on 24.2.2010 and the dispute related to Interstate River Vamsadhara has been referred to it for adjudication.

The Mahadayi Water Dispute Tribunal (MWDT) has been constituted by the Central Government in November, 2010 and the dispute related to Interstate River Mahadayi has been referred to it for adjudication.